

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Registration T.A. No. 1613 1986 (O.S. No. 1016 of 1985)

Azad Kumar

Plaintiff/ Applicant.

Versus

Union of India and another

 De fendants/ Respondents.

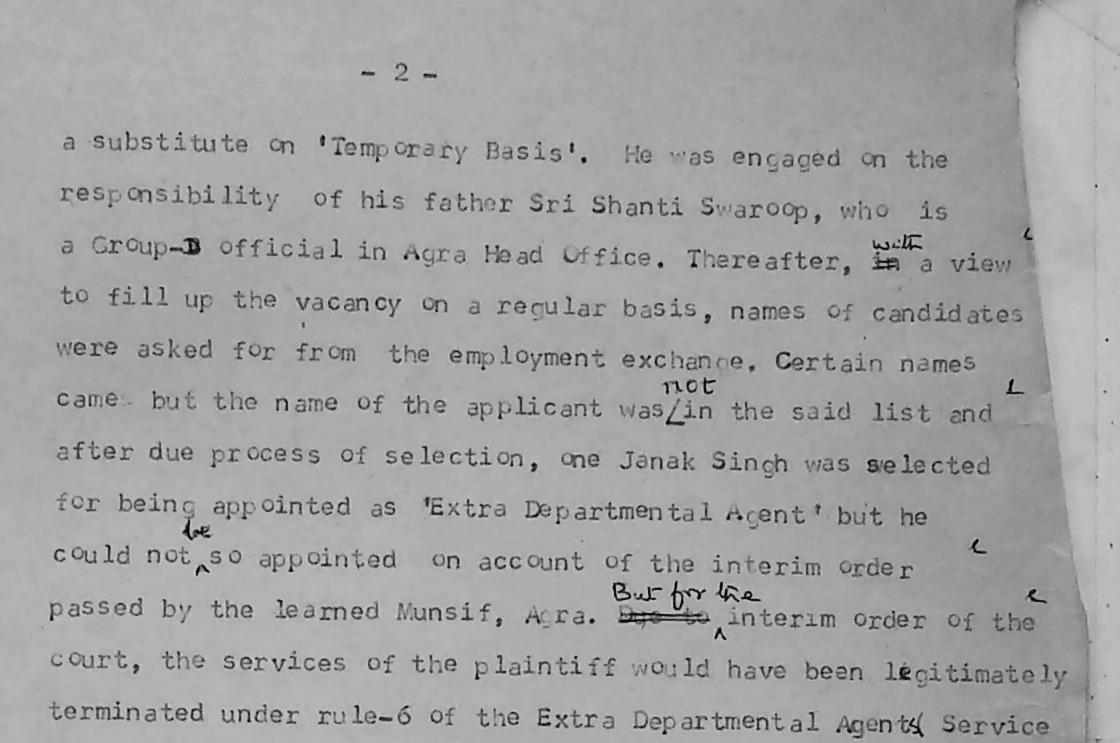
Hon. Mr. A.B. Gorthi, Member(A) Hon. Mr. S.N. Prasad, Member(J)

(By Hon ble Mr. A.B. Gorthi, Nember (A))

Sri Azad Kumar, apprehending that his services as 'Extra Departmental Agent'would be terminated by the defendants, filed a suit No. 1016 of 1985 in the court of Munsif Agra, which is now before us on transfer to the Tribunal under Section 29 of the Administrative Tribunals Act 1985. The plaintiff joined the service as Mail Peon at Idgah Bus Stand, Agra on 16.8.1983 and in due course, he was deputed on the post of Extra Departmental Agent on a consolidated salary of Rs. 250/-. There was a demand from the office of the 'Employment Exchange' U.P. for verification of the work and conduct of the plaintiff vide letter dated 26.7.1985. The plaintiff claims that a satisfactory report had been forwarded by the department. He wherevertly apprehending that his se

has filed this

succeeded in hi



appointment ever since his engagement in the year 1983. He having served the department for more than 8 years, it would be neither fair nor in the interest of justice for the department to terminate his services at this stage. We, therefore, allow the plaint of the plaintiff and direct the respondents not to disturb the plaintiff from his present appointment solely on the grounds that his initial appointment was only as a substitute and that as his name was not sponsored by the Employment Exchange. The suit of the plaintiff is decreed accordingly. There shall be no order as to costs.

Member(A)

and Conduct) Rules, which provides for termination of service

without assigning any reason increspect of employees who have

Dated: 03.2.1992

not completed 3 years service.

(n.u.)